

with Australia for investment in coal mining industry in India,

(b) if so, what are the details thereof;

(c) whether there are more similar agreements, and

(d) if so, what are the details thereof?

THE MINISTER OF ENERGY (SHRI KALYAN SINGH KALVI). (a) to (d)

The Indo-Australian Joint Working Group on coal was set up in July, 1986. Piparwar coal project was identified for assistance from Australia. The first meeting of the Working Group was held in Australia from 31st July to 4th August, 1989. The second meeting of the Indo-Australian Joint Working Group on Coal was held in New Delhi on 22-23 November, 1990 to review on-going projects and to identify the potential projects for future cooperation in the coal sector.

2 An agreement to implement Piparwar Integrated Mine-cum-Coal Beneficiation Project on turnkey basis was signed between Coal India Limited and White Industries Australia Limited on 23rd September, 1989. The sanctioned cost of this project is Rs 542.43 crores including a foreign exchange component of Rs. 223.89 crores. The entire foreign exchange cost has been agreed to be financed from a concessional Australian credit.

3 In the recently concluded Joint Working Group meeting both sides also identified potential areas for future co-operation in the coal industry. Some of the new technologies that were identified for implementation in Indian coal mines, inter alia, included roof bolting system of supports in coal mines, Wongawilli method of mining and washing of fine coal. SCCL has identified one underground mine (No 5 incline) for introduction of Wongawilli mining method using continuous miners and other associated equipments. Coal India Limited have also identified 14 underground mines in its different subsidiary companies for induction of roof bolting system for creating better safety conditions in the underground workings. In addi-

tion, Coal India have also identified a few mines for introduction of Australian Wongawilli system of extraction of coal. The Pootkee Bahhari Underground project of BCCL and Kalinga Opencast mine along-with coal beneficiation plant are also to be examined for development with Australian assistance.

Setting up of Mangalore petrochemicals project

*60 SHRI V. GOPALSAMY.

SHRI R. GANESAN ALIAS
MISA R. GANESAN:

Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether the joint sector petrochemicals project at Mangalore has been approved by the Central Government; and

(b) If so, what is the estimated capacity of the Project?

THE MINISTER OF PETROLEUM AND CHEMICALS AND PARLIAMENTARY AFFAIRS (SHRI SATYA PRAKASH MALAVIYA). (a) No, Sir

(b) Does not arise

Compensation to cultivators by coal India Ltd.

264 CHOWDHRY HARI SINGH
Will the Minister of ENERGY be pleased to state:

(a) whether Coal India Ltd agreed in 1982 to give compensation service benefits and land for rehabilitation to the cultivators whose land was acquired at Shaktinagar, U. P.;

(b) if so, what are the terms of the agreement,

(c) whether the terms of agreement have been implemented by the concerned authority; and

(d) if not, what are the reasons therefor?

THE MINISTER OF ENERGY (SHRI KALYAN SINGH KALVI): (a) and (b) In a meeting held on 25.7.82, with the representatives of villagers, Shri R. P. Panika, the then Member of Parliament and the representatives of CCL (Now NCL), the following decisions were taken with regard to rehabilitation of displaced persons:

(i) Compensation for the tenancy land at the rate of Rs 7700/- including 15 per cent additional compensation was fixed

(ii) Compensation for houses, wells, trees and bandhas were also decided to be paid based on CCL schedule.

(iii) Employment to the land oustees should be given as per norms, suitability and need of the project

(iv) All such persons whose houses have been acquired should be provided 60 X 40 ft plot for their rehabilitation within 1-2 Kms of project area. Apart from this CCL (now NCL) would, as far as possible provide assistance to U. P. Government for providing drinking water, electricity and educational facilities

(c) and (d) Yes Sir. The rehabilitation sites in U. P. are very near to the projects in case of Kakri and Bina projects. In case of Khadia project, because of non-availability of suitable land in the project area and nearby, rehabilitation site has been developed near Bina project in U. P. in consultation with rehabilitation Cell under the Chairmanship of District Magistrate, Sonbhatra constituted by U. P. Government, keeping in view its proximity to main road and transport system. The families who are moved are paid an amount of Rs. 1000/- for shifting of their belongings.

Illegal construction on the land of NTPC at Shaktinagar in U.P.

265 CHOWDHRY HARI SINGH Will the Minister of ENERGY be pleased to state

(a) whether it is a fact that in July, 1990 some illegal construction was allowed

on the land of N.T.P.C. Super Thermal Power Station at Shaktinagar in U. P. where displaced persons have been rehabilitated, and

(b) if so, what action has been taken against the persons responsible therefor?

THE MINISTER OF STATE FOR ENERGY (SHRI BABANRAO DHAKNE) (a) No, Sir.

(b) Does not arise.

Electrification of J. J. colonies in Delhi

266 DR RATNAKAR PANDEY. Will the Minister of ENERGY be pleased to state

(a) whether Government have decided to electrify J. J. Colonies in Delhi and to provide electric connections to each dwelling unit therein,

(b) if so the number of such colonies to be electrified this year; and

(c) the cost thereof and the number of units to be electrified?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI BABANRAO DHAKNE): (a) No decision has been taken to provide electric connections to each dwelling unit in J. J. Colonies in Delhi

(b) and (c) Do not arise

Transfer to Yoga and Physical Education Teachers of Kendriya Vidyalaya

267 SHRI TALARI MANOHAR Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state

(a) whether it is a fact that for the second consecutive session the Yoga and the Physical Education Teachers of Kendriya Vidyalayas have not been permitted "request transfers";

(b) if so, what are the reasons therefor, and

(c) what are the grounds on which the Kendriya Vidyalaya Sangathan is not acceding to the request for inter-regional transfers of these teachers?